IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 135
IA No. 4232,4240,4974/ ND/2020 in(IB)1462/ND/2019

IN THE MATTER OF:

Royale Resinex Private Limited … Applicant

Vs.

Greatech Telecom Technologies Private Limited … Respondent

Order under Section 9 of IBC.

Order delivered on 05.03.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP : Ms Swaralipi Deb Roy, Adv.
For the Respondent :

ORDER

IA No. 4232/ND/2020:

This is an application filed by Resolution Professional under Section 19. As per the order dated 22.01.2021, the non-applicant/ex-director was given last chance to file reply but till date no reply is filed. Learned Counsel for the RP states that in compliance of the said order, they have not visited the Resolution Professional 's office at 03.00 p.m. on 23.01.2021.

Learned Counsel for the Resolution Professional further states that one more opportunity may be granted.

IA No. 4240/ND/2020:

Learned Counsel for the Resolution Professional states that they have filed rejoinder yesterday, the same has not come to the Court file.

IA No. 4974/ND/2020:

Learned Counsel for the Resolution Professional states that stay of Hon'ble National Company Law Appellate Tribunal is still continuing.
Adjourned to 16.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH